

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

Date of Order: 7.2.94.

CP 95/93 in
(OA 614/93)

Mahaveer Singh V/s. Shri R.M. Jain

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant/petitioner ... SHRI DHARMENDRA AGRAWAL
Brief Holder for
Shri Virendra Lodha.

For the Respondent ... SHRI M. RAFIQ.

PER HON'BLE MR.O.P. SHARMA, MEMBER (A).

Applicant/petitioner Mahaveer Singh has filed this Contempt Petition on the ground that the respondents have violated the directions issued by the Tribunal on 19.10.93 in OA 614/93 to the effect that the respondents should not terminate the services of the applicant from the post of Chowkidar till the next date. This interim stay was extended from time to time and still operates.

2. The learned counsel for the respondents states that the applicant/petitioner has himself not been reporting for duty since 12th October, 1993. He states at the bar that the applicant/petitioner shall be taken on duty by the respondents on the date on which he reports for duty.

3. In view of the above undertaking given by the learned counsel for the respondents, we dismiss this Contempt Petition as having become infructuous. The notices issued in the Contempt Petition stand discharged.

(O.P. SHARMA)
MEMBER (A)

G.K.K.
(GOPAL-KRISHNA)
MEMBER (J)